

**DIVISION BENCH**

**ITEM NO.104**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) NO.49/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 19<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KEELER INDUSTRIES LIMITED V/S LDR DEVELOPERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Shubham Paliwal with : *For the Financial Creditor*  
Sh. Harsh Pandya, Advs.

Sh. Anil Kumar, PCS. : *For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Financial Creditor states that the settlement talks are still underway and he is hopeful of getting the settlement talks matured at an early date. He therefore, seeks an adjournment.
- 2.** Let the matter be adjourned to 28<sup>th</sup> May, 2024 to await the settlement, if any, or otherwise the matter would be heard after hearing the submissions made by the respective parties.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**19<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*